

THE DELHI ADMINISTRATION (AMENDMENT) ACT, 1988

No. 10 of 1988

[29th March, 1988]

An Act further to amend the Delhi Administration Act, 1966.

BE it enacted by Parliament in the Thirty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Delhi Administration (Amendment) Act, 1988.

Short title and commencement.

(2) It shall be deemed to have come into force on the 24th day of December, 1987.

19 of 1966.

2. In section 10 of the Delhi Administration Act, 1966 (hereinafter referred to as the principal Act), in the proviso, for the words, "Provided that the said period", the following shall be substituted, namely:—

Amendment of section 10.

"Provided that the Central Government may, by notification in the Official Gazette, extend the said period for reasons to be specified in the notification by such period not exceeding one year at a time as it thinks fit, so, however, that the total period so extended shall not exceed three years.

Provided further that the said period or extended period".

Ord. 10 of 1987.

3. (1) The Delhi Administration (Amendment) Ordinance, 1987, is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.